

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
IA No. 52/JPR/2023
CP No. (IB)- 82/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

P.R. Infracon Pvt. Ltd.

...Operational Creditor

Versus

Chetak Enterprises Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**


Present Through Video Conferencing: -


For the Operational Creditor : Keshav Gulati, Adv.
Tarun Agarwal, Adv.
Bhaskar Agarwal, Adv.
For the Corporate Debtor : Mohit Kumar Bafna, Adv.

ORDER

Heard Mr. Keshav Gulati, Adv. appearing on behalf of the Petitioner/
Operational Creditor and Mr. Mohit Kumar Bafna, Adv. appearing on behalf of
the Respondent/ Corporate Debtor.

IA No. 52/JPR/2023 has been filed by the Applicant seeking withdrawal
of the main petition bearing CP No. (IB)- 82/9/JPR/2022 pursuant to the
settlement agreement dated 07.01.2023 with liberty to file a fresh application, in
case Respondent resile from the settlement agreement. In view of the order passed
by the Hon'ble NCLAT dated 17.01.2023, no permission is granted to file fresh
application. CP No. (IB)- 82/9/JPR/2022 is dismissed as withdrawn.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

January 24, 2023

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